1045 Papers laid

12 NOON

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OP THE GOVERNMENT OF HIMACHAL PRADESH AND AUDIT REPORT THEREON

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI) : Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Government of Himachal Pradesh for the year 1956-57 (from the 1st April, 1956 to the 31st October, 1956) and the Audit Report thereon. TPlaced in Library. See No. LT-856/58.]

SECOND ANNUAL REPORT OF ASHOKA HOTELS LIMITED AND AUDITORS' REPORT THEREON

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I lay on the Table, under subsection (1) of section 639 of the Companies Act. 1956, a copy of the Second Annual Report of the Directors of the Ashoka Hotels Limited, New Delhi, for the year ended the 30th September, 1957, together with a copy of the Auditors' Report thereon. [Placed in Library. See No. LT-845/58.]

RESULT OF ELECTION TO THE CENTRAL ADVISORY COMMITTEE OF THE NATIONAL CADET CORPS

MR. CHAIRMAN: Shri H. N. Kun-zru being the only candidate nominated for election to the Central Advisory Committee of the National Cadet Corps, I declare him to be duly elected to be a member of the said Committee.

MESSAGE FROM THE LOK SABHA

THE WORKING JOURNALISTS (FIXATION OF RATES OF WAGES) BILL, 1958

SECRETARY: Sir, I have to report to the House the following message

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Working Journalists (Fixation of Rates of Wages) Bill, 1958, as passed by Lok Sabha at its sitting held on the 25th August, 1958."

Sir, I lay the Bill on the Table.

ENQUIRY REGARDING A SHORT NOTICE QUESTION

SHRI BHUPESH GUPTA (West 3engal): Sir, I would like to draw the attention of the House to this that I gave notice of a shortnotice question with regard to the conduct of the Secretary of the Union Ministry of Information and Broadcasting. I think the attention of the Prime Minister has been drawn to it. I do not know how and when we are going to take this up. I consider it a serious breach of discipline and rules.

MR. CHAIRMAN: All right; it is under consideration.

SHRI BHUPESH GUPTA: You tell us, Sir,

DR. R. B. GOUR (Andhra Pradesh): I have received notice to-day, Sir, of the hon. Home Minister refusing to answer that short-notice question . . .

SHRI BHUPESH GUPTA: As regards the urgency, Sir, . . .

MR. CHAIRMAN: It is not a matter of urgency and you can have . . .

SHRI BHUPESH GUPTA: It is a matter of urgency, Sir.

MR. CHAIRMAN: It is not. The Prime Minister.